

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 288 OF 2017 &
IA NO. 628 OF 2017**

Dated: 22nd April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Akorn India Pvt. Ltd.

...Appellant(s)

Vs.

**Himachal Pradesh Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. R. L. Verma
h/f Mr. Ajay Vaidya

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Ms. Swapna Seshadri for R-2

ORDER

Finally, two weeks' time, i.e. on or before 06.05.2019 is granted to those Respondents who have not yet filed reply to file the same along with IA with advance copy to the other side. Thereafter, rejoinder may be filed by the Appellant on or before 20.05.2019 with advance copy to the other side.

List the matter on **31.05.2019**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**